

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6813  
ANSWERED ON:07.05.2010  
PROPOSAL UNDER ARTICLE 275(1)  
Pakirappa Shri S.

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) whether various State Governments including Karnataka has sent a project proposal for the year 2009-10 under the Central Scheme of grants under Article 275(1) of the Constitution of India for development of Scheduled Tribe colonies etc. to the Union Government;
- (b) if so, the details of the proposal;
- (c) whether the Union Government have considered the proposal of the Karnataka Government; and
- (d) if so, the time by which final decision in this regard is likely to be taken thereon;

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (d) All State Governments including Karnataka excepting the State of Goa, which have ST population had submitted project proposal for the year 2009-10 for release of grant under Article 275(1) of the Constitution of India for undertaking various activities for the welfare of ST's or raising the level of Administration of Scheduled Areas. During 2009-10, the State Government of Karnataka had submitted proposal for an amount of Rs. 3645 lakhs. The same was considered and an amount of Rs. 1823.00 lakh released to the State.